

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 28th day of November, 2001.

Q U O R U M :- Hon'ble Mr. C.S. Chadha, Member- A.

Orginal Application No. 618 of 1996.

Hari Om Upadhyay a/a 59 years, S/o Sri S.S.L. Upadhyay  
R/o 128/316, K- Block, Kidwai Nagar, Kanpur, Previously  
employed as Ordnance Officer Civilian (Store) Central  
Ordnance Depot, Kanpur.

.....Applicant

Counsel for the applicant :- Sri M.K. Upadhyay

V E R S U S

1. Union of India through the Secretary, M/o Defence,  
Government of India, New Delhi.
2. Director General of Ordnance Services, MGO's Branch,  
Army Head Quarter, D.R.Q P.O. New Delhi- 110011.
3. Commandant, Central Ordnance Depot, Kanpur.
4. Controller of Defence Accounts, Central Command,  
Lucknow.
5. Chief Controller of Defence Accounts (Pension),  
Draupadi Ghat, Allahabad.

.....Respondents

Counsel for the respondents :- Sri S.C. Tripathi

O R D E R (Oral)

(By Hon'ble Mr. C.S. Chadha, Member- A.)

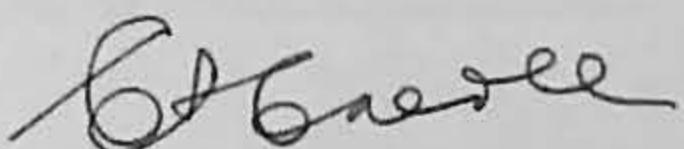
This O.A has been filed under section 19 of  
the Administrative Tribunals Act, 1985.

2. The case of the applicant is that he retired from  
service on 31.10.1995 and till now, he has not been  
paid any retiral benefits without assigning any reason

*Chowdhury*

and no charge sheet has also been served on him. The attention has been drawn to annexure- 8 to the Misc. application No. 5917/2000 which is the letter dated 04.10.2000 from the Dy. Director OS (Personnel) which simply states that the matter is under consideration and as soon as the case is decided, the applicant will be informed. More than a year ~~have~~ <sup>has been</sup> passed since the letter as well, there is ~~no~~ <sup>606</sup> <sup>606</sup> ~~no~~ absolutely <sup>no</sup> reason for withholding the pension and other retiral benefits. The respondents are directed to pay all the retiral benefits including the pension, gratuity etc. as due to him within a period of four months from the date of orders with interest at 18%. It is also directed that the respondents shall conduct an enquiry and fix the responsibility on the officer responsible for the delay and such interest may be recovered from the officer found guilty for the delay. The OA is disposed of accordingly.

3. There shall be no order as to costs.



Member - A.

/Anand/